

CENTRAL ADMINISTRATIVE TRIBUNAL  
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 537/1998

Date of Decision: 17/7/98

Shri T.D.Chauhan

Petitioner/s

Shri A.I.Bhatkar

Advocate for the  
Petitioner/s

V/s.

Union of India & Ors.

Respondent/s

Shri V.S.Masurkar

Advocate for the  
Respondent/s

CORAM:

Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri D.S.Baweja, Member(A)

- (1) To be referred to the Reporter or not ? *W*
- (2) Whether it needs to be circulated to *W* other Benches of the Tribunal ?

*R. G. Vaidyanatha*  
(R. G. VAIDYANATHA)  
VICE CHAIRMAN

abp.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BLDG. NO. 6, 4th FLR, PRESCOT RD, FORT,

MUMBAI - 400 001.

ORIGINAL APPLICATION NO:537/98.

DATED THE 17TH DAY OF JULY, 1998.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri D.S.Baweja, Member(A).

Shri T.D.Chauhan,  
Ex. Senior Chargeman, 91634-B  
C.No.37, Naval Dockyard,  
Mumbai, presently residing  
at Gangotri Apartments,  
1st Floor, Flat No.2,  
R.D.Shukla Marg,  
Katemvali, Kalywan(East),  
Dist.Thane.

... Applicant.

By Advocate Shri A.I.Bhatkar.

V/s.

1. Union of India  
through the Chief of the Naval Staff,  
Naval Headquarters, DHQ P.O.,  
New Delhi-110 011.

2. The Flag Officer-  
Commanding-in-Chief Headquarters,  
Western Naval Command,  
Shahid Bhagat Singh Road,  
Mumbai - 400 001.

3. The Admiral Superintendent,  
Naval Dockyard,  
Lion Gate, Mumbai - 400 023.

... Respondents.

By Advocate Shri V.S.Masurkar.

I O R D E R I

I Per Shri R.G.Vaidyanatha, Vice Chairman

1. Heard both the Counsel for some time regarding admission.  
This is an application filed by the applicant for  
certain reliefs. Learned Counsel for respondents opposes the  
OA.

The first prayer in the OA is that the Appellate  
Authority be directed to pass order on applicant's appeal  
dated 6/1/97 expeditiously.

2. Now the Learned Counsel for respondents states that  
the Appellate Authority <sup>haven</sup> since passed the order on 3/7/98.



In view of the subsequent even of Appellate Authority passing orders on the appeal, Prayer 'A' does not survive.

The second prayer is that the Applicant wants his pay to be fixed as per revised pay rules w.e.f.1/1/96 and pay the arrears.

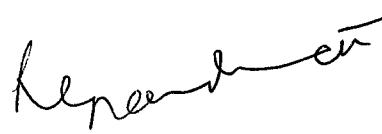
Prayer 'C' is that the Provisional pension should be fixed and he must be given the other retirement benefits.

3. Learned Counsel for respondents says that if sufficient time is given, Government will pass the necessary orders regarding fixation of pay and Provisional Pension.

4. After hearing both the counsel, we feel that the respondents should be directed to fix the applicant's pay as per revised pay rules and pay all the dues including retirement benefits as expeditiously as possible, preferably within four months from the date of receipt of this order.

5. In the result, OA is disposed of subject to above observations. Applicant may give necessary application in the Prescribed form for Pension and other benefits to Respondent No.2 and 3. Copy of the order be immediately communicated to respondent No.2 and 3 and to both the counsel.

  
(D.S. BAWEJA)  
MEMBER (A)

  
(R. G. VAIDYANATHA)  
VICE CHAIRMAN

abp.